

**6<sup>th</sup> SESSION**

**HARYANA VIDHAN SABHA**

**BULLETIN NO. 3**

**Tuesday, the 24<sup>th</sup> August, 2021**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 24<sup>th</sup> August, 2021 from 10.00 A.M. to 4.55 P.M.)

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	15	-	-	20

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 14

**II. MOTION UNDER RULE 15**

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

*The motion was put and carried.*

**III. MOTION UNDER RULE 16**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

Shri Bhupinder Singh Hooda, Shri Jagbir Singh Malik and Dr. Bishan Lal, Members from the Indian National Congress Party urged the Speaker to extend the sittings of the House so that more Members can get ample opportunity to speak on the various issues of their respective constituencies.

The Parliamentary Affairs Minister also spoke and clarified the position in this regard.

*The motion was put and carried.*

#### **IV. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.**

During the Zero Hour, the Speaker allowed the Members to raise the various matters/ demands of their respective constituencies. Thereafter, Shri Mewa Singh, Dr. Bishan Lal, Shri Amit Sihag, Shri Laxman Singh Yadav, Shri Shishpal Singh, Shri Ram Karan, Shri Sudhir Singla, Mohd. Ilyas, Smt. Naina Singh Chautala, Shri Sombir, Smt. Seema Trikha, Shri Jagbir Singh Malik, Shri Sanjay Singh, Shri Nayan Pal Rawat, Shri Indu Raj, Shri Balbir Singh, Shri Devender Singh Babli, Shri Rakesh Daultabad, Smt. Geeta Bhukkal, Shri Harvinder Kalyan and Rao Chiranjeev, M.L.As. raised the various matters/ demands of their respective constituencies.

#### **V. CALLING ATTENTION MOTION AND STATEMENT THEREON.**

**Regarding to cancel the exam of police constable conducted by the Haryana Staff Selection Commission on 7<sup>th</sup> August, 2021 due to leak of question paper and answer key.**

The Speaker informed the House that he had received a Calling Attention Motion No. 5 given notice of by Shri Balraj Kundu, M.L.A. regarding to cancel the exam of police constable conducted by the Haryana Staff Selection Commission on 7<sup>th</sup> August, 2021 due to leak of question paper and answer key and the same has been admitted.

The Speaker further informed the House that he had also received a Calling Attention Motion No. 31 given notices of by Smt. Kiran Choudhry and Shri Shamsher Singh Gogi, M.L.As. on the similar subject, which has been clubbed with Calling Attention Motion No. 5, hence, they Can also ask their supplementaries.

The Speaker further informed the House that he had also received an Adjournment Motion No. 1 given notices of by Shri Bharat Bhushan Batra and 5 other MLAs (Shri Aftab Ahmed, Rao Dan Singh, Smt. Geeta Bhukkal, Shri Varun Chaudhary and Shri Amit Sihag) on the similar subject, which has been converted into Calling Attention Motion No. 36 and clubbed with Calling Attention Motion No. 5. Being a first signatory Shri Bharat Bhushan Batra and two other signatories can also ask their supplementaries.

The Speaker further informed the House that he had also received an Adjournment Motion No. 2 given notice of by Shri Jagbir Singh Malik on

the similar subject, which has been converted into Calling Attention Motion No. 37 and clubbed with Calling Attention Motion No. 5, hence, he can also ask his supplementary.

He further asked Shri Balraj Kundu, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Balraj Kundu read out his notice.

The Parliamentary Affairs Minister then made a statement.

The Chief Minister also spoke and clarified the position in this regard.

## **VI. WALK OUT**

During the discussion on the Calling Attention Motion No. 5 regarding to cancel the exam of police constable conducted by the Haryana Staff Selection Commission on 7<sup>th</sup> August, 2021 due to leak of question paper and answer key, all the Members of the Indian National Congress Party staged a walk out as a protest against not to inquire the paper leak matter from the CBI.

## **VII. NOTICE OF CALLING ATTENTION MOTIONS.**

When Shri Kuldeep Vats and Smt. Kiran Choudhry, Members from the Indian National Congress Party sought the fate of their Calling Attention Motions given notices of by them, the Speaker informed them that only two Calling Attention Motions can be listed in a day and two Calling Attention Motions are listed in the list of Business fixed for today.

## **VIII. CALLING ATTENTION MOTION AND STATEMENT THEREON**

### **Regarding the drawbacks of policy of online transfer on State Universities as well as on Central University of Haryana.**

The Speaker informed the House that he had received a Calling Attention Motion No. 18 given notice of by Shri Bharat Bhushan Batra and 3 others M.L.As. (Smt. Geeta Bhukkal, Shri Varun Chaudhary and Dr. Bishan Lal) regarding to the drawbacks of policy of online transfer on State Universities as well as on Central University of Haryana and the same has been admitted.

The Speaker further informed the House that he had received a Calling Attention Motion No. 21 given notice of by Smt. Geeta Bhukkal and 3 other M.L.As. (Shri Bharat Bhushan Batra, Shri Amit Sihag and Shri Aftab Ahmed) on the similar subject, which has been clubbed with Calling

Attention Motion No. 18, hence, two other signatories M.L.As. can also ask their supplementaries.

He further asked Shri Bharat Bhushan Batra, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Bharat Bhushan Batra read out his notice.

The Cooperation Minister then made a statement.

## **IX. PAPER LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid the Annual Audit Report of the Local Audit Department Haryana on the Accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2016-2017 of the Government of Haryana, in pursuance of the Provisions of Clause (2) of Article 151 of the Constitution of India, on the Table of the House.

## **X. WITHDRAWAL OF THE HARYANA PUBLIC EXAMINATION (PREVENTION OF UNFAIR MEANS) BILL, 2021.**

On an amendment made by Shri Varun Chaudhary, M.L.A. and agreed by the House, the Education Minister with the sense of the House, withdrew the Haryana Public Examination (Prevention of Unfair Means) Bill, 2021, which was listed in the list of Legislative Business fixed for today i.e. 24.8.2021.

## **XI. LEGISLATIVE BUSINESS**

### **(i) (BILL FOR INTRODUCTION, CONSIDERATION AND PASSING)**

#### **The Haryana Appropriation (No. 3) Bill, 2021.**

At 2.28 P.M., the Chief Minister introduced the Haryana Appropriation (No. 3) Bill, 2021 and also moved-

That the Haryana Appropriation (No. 3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

**(ii) BILLS FOR CONSIDERATION AND PASSING**

**1. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021**

At 2.32 P.M., the Deputy Chief Minister moved-

That the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill be taken into consideration at once.

Shri Jagbir Singh Malik, Shri Amit Sihag and Shri Shamsheer Singh Gogi, Members of the Indian National Congress Party, spoke for 1,1 and 3 minutes respectively.

Dr. Abhe Singh Yadav, a Member of the Treasury Benches spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 and Clause 2 were put one by one and carried.

**Clause 3**

The Deputy Chief Minister with the sense of the House, moved an amendment in Clause 3 (C) of section 10 (A) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021, before the sign “;” and after the word “calamity”, the following is proposed to be inserted-

“or eviction from lands under any forest or archaeological site, notified for protection or preservation under any law for the time being in force”.

Shri Bharat Bhushan Batra, Shri Bhupinder Singh Hooda and Smt. Kiran Choudhry, Members of the Indian National Congress Party, spoke for 11, 05 and 14 minutes respectively.

Shri Ram Kumar Gautam and Shri Satya Parkash, Members of the Treasury Benches, spoke for 2 minutes and for a while respectively.

The Deputy Chief Minister, by way of reply, spoke for 8 minutes.

The amendment was put and carried.

Clause 3, as amended, was put and carried.

Clauses 4 to 6 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill, as amended, be passed.

*The motion was put and carried.*

## **XII. WALK OUT**

During the discussion on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021, all the Members of the Indian National Congress Party staged a walk out as a protest against not to refer the Bill to the Select Committee for further discussion.

## **XIII. RESUMPTION OF LEGISLATIVE BUSINESS**

### **2. The Panchkula Metropolitan Development Authority Bill, 2021**

At 3.23 P.M., the Agriculture and Farmer's Welfare Minister moved-

That the Panchkula Metropolitan Development Authority Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 60 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmer's Welfare Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

### **3. The Haryana Goods and Services Tax (Second Amendment) Bill, 2021.**

At 3.26 P.M., the Deputy Chief Minister moved-

That the Haryana Goods and Services Tax (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 15 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

**4. The Haryana Public Examination (Prevention of Unfair Means) Bill, 2021**

At 3.29 P.M., the Parliamentary Affairs Minister moved-

That the Haryana Public Examination (Prevention of Unfair Means) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra, Shri Varun Chaudhary, Shri Bhupinder Singh Hooda, Shri Jagbir Singh Malik and Shri Kuldeep Vats, Members of the Indian National Congress Party, spoke for 9,3,3,3 minutes and for a while respectively.

Dr. Abhe Singh Yadav, a Member of the Treasury Benches, spoke for a while.

The Chief Minister, by way of reply, spoke for 7 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 15 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**5. The Haryana Parivar Pehchan Bill, 2021**

At 3.59 P.M., the Chief Minister moved-

That the Haryana Parivar Pehchan Bill be taken into consideration at once.

Smt. Kiran Choudhry, Shri Bhupinder Singh Hooda, Smt. Geeta Bhukkal, Shri Jagbir Singh Malik and Shri Shamsher Singh Gogi, Members

of the Indian National Congress Party, spoke for 15, 1, 9, for a while and 3 minutes respectively.

The Chief Minister, by way of reply, spoke for 23 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 40 were put together and carried.

#### **Clause 41**

The Chief Minister with the permission of the Speaker, moved an amendment in Clause 41 of the Haryana Parivar Pehchan Bill, 2021-

In Clause 41 the word “Deputy Chairperson” shall be inserted after the word “ Chairperson”

The amendment was put and carried.

Clause 41, as amended, was put and carried.

Clauses 42 to 48 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Chief Minister moved-

That the Bill, as amended, be passed.

***The motion was put and carried.***

The Deputy Speaker occupied the Chair from 11.49 A.M. to 12.59 P.M.

***The Sabha then adjourned sine die.***

**CHANDIGARH**  
**the 24<sup>th</sup> August, 2021.**

**SECRETARY.**



